

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision : 15.06.2017

**Misc. Application No. 213 of 2016
And
Appeal No. 265 of 2016**

M/s. Vital Communications Limited
606 Kailash Building,
Kasturba Gandhi Marg, Connaught Place,
New Delhi – 110001.

...Appellant

Versus

Securities and Exchange Board of India,
SEBI Bhavan, Plot No. C-4A, G-Block,
Bandra-Kurla Complex, Bandra (East),
Mumbai – 400 051.

...Respondent

Mr. Prakash Shah, Advocate i/b Manish Jain, Advocate for the Appellant.

Mr. Mihir Mody, Advocate with Mr. Nirav Parmar and Mr. Nishant Upadhyay, Advocates i/b K. Ashar & Co. for the Respondent.

CORAM : Jog Singh, Member
Dr. C.K.G. Nair, Member

Per : Jog Singh, Member (Oral)

1. The Appellant has preferred the present appeal against the impugned order passed by the Whole Time Member ('WTM' for short) of Securities and Exchange Board of India ('SEBI' for short) dated July 31, 2014 by which the Appellant has been, inter alia, prohibited from accessing the securities market in any manner, whatsoever, for a period of 3 years. It is also stated in paragraph 38 read with paragraph 39 of the impugned order that the period of prohibition already undergone by the appellant, pursuant

to the order dated February 20, 2008 shall be taken into account for the purpose of computing the period of prohibition of 3 years in question.

2. It is not disputed that the period of prohibition i.e. period of 3 years has already expired on July 31, 2015 qua the appellant. As such, the present Appeal as also Misc. Application have become infructuous as against the appellant and the same are, therefore, dismissed as infructuous. No costs.

Sd/-
Jog Singh
Member

Sd/-
Dr. C.K.G. Nair
Member

15.06.2017

Prepared and compared by:
msb